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తెలంగాణ రాజపత్రము
THE TELANGANA GAZETTE
PART IV-A EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 11] HYDERABAD, WEDNESDAY, MARCH 28, 2018.

TELANGANA BILLS
TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 28th March, 2018.

L. A. BILL No. 11 OF 2018.

A BILL FURTHER TO AMEND THE GREATER HYDERABAD MUNICIPAL CORPORATION ACT, 1955, THE TELANGANA MUNICIPALITIES ACT, 1965, AND THE TELANGANA MUNICIPAL CORPORATIONS ACT, 1994.

Be it enacted by the Legislature of the State of Telangana in the Sixty-ninth Year of the Republic of India as follows:-

B.402-[H]

[1]

**Short title
and
commence-
ment**

1. (1) This Act may be called the Telangana Municipal Laws (Amendment) Act, 2018.

(2) It shall come into force on such date as the Government may, by notification, appoint.

**Amend-
ment of
section 3.
Act II of
1956**

2. In the Greater Hyderabad Municipal Corporation Act, 1955 (hereinafter referred to as the principal Act), in section 3,-

(i) after sub section (3), the following sub-section shall be inserted:

“(3A) Notwithstanding anything contained in sub-section (3), the areas mentioned in Schedule ‘W’ of this Act shall stand included and form part of the City:

a) where an elected body of the Gram Panchayat constituted for such area prior to the commencement of the Telangana Panchayat Raj Act, 2018, is in existence, on the date of expiry of the term of such elected body;

b) where no elected body of the Gram Panchayat constituted for such area prior to the commencement of the Telangana Panchayat Raj Act, 2018, is in existence, on the date of such commencement.”

(ii) in section 10, after sub section (5), the following sub - section shall be Inserted:

“(6) The State Election Commission shall issue the notification and schedule for general election and elections for casual vacancies in Greater Hyderabad Municipal Corporation in concurrence with the State Government, which while giving concurrence has to consider matters pertaining to Law and Order situation, internal security, availability of police, security personnel, home guards, central armed police forces and the logistics of their deployment, availability of staff for election related duties, availability and procurement of election related material and premises for polling and

counting, conduct of elections to other legislative and statutory bodies, natural calamities and seasonal conditions including drinking water situation and agricultural season, major fairs and festivals, education calendar and examination in schools and colleges, onset of any epidemic diseases, operations relating to collection of vital statistics like census or any other enumeration and matters involving public interest and any other administrative exigencies.”

(iii) after Schedule ‘V’, the Schedule ‘W’ shall be added.

3. In the Telangana Municipalities Act, 1965 (hereinafter referred to as the principal Act), in section 2,-

**Amend-
ment of
section 2.
Act VI of
1965.**

(i) under clause (42-a), the following proviso shall be inserted:

“Notwithstanding anything contained in this clause, the areas mentioned in Column No. 3 of Schedule X of this Act shall be deemed to have been constituted as the smaller urban area as specified in the corresponding entry of column 4 of the said schedule,

a) where an elected body of the Gram Panchayat constituted for such area prior to the commencement of the Telangana Panchayat Raj Act, 2018, is in existence, on the date of expiry of the term of such elected body.

b) where no elected body of the Gram Panchayat constituted for such area prior to the commencement of the Telangana Panchayat Raj Act, 2018, is in existence, on the date of such commencement.”

(ii) sub section (2A) shall be omitted.

(iii) in section 3 of the principal Act, after sub-section (1-A) the following sub-section shall be inserted:

**Amend-
ment of
section 3.**

“(1B) Notwithstanding anything contained in sub-section 1-A, the areas mentioned in Column No.3 of Schedule XI of this Act shall stand included and form part of the area governed by the Municipality shown in the corresponding entry of Column No. 4 of the said Schedule:

a) where an elected body of the Gram Panchayat constituted for such area prior to the commencement of the Telangana Panchayat Raj Act 2018, is in existence, on the date of expiry of the term of such elected body;

b) where no elected body of the Gram Panchayat constituted for such area prior to the commencement of the Telangana Panchayat Raj Act, 2018, is in existence, on the date of such commencement."

(iv) in section 10-B, after sub- section (5), the following sub-section shall be inserted:

"(6) The State Election Commission shall issue the notification and schedule for general election and elections for casual vacancies in all municipalities in concurrence with the State Government, which while giving concurrence has to consider matters pertaining to Law and Order situation, internal security, availability of police, security personnel, home guards, central armed police forces and the logistics of their deployment, availability of staff for election related duties, availability and procurement of election related material and premises for polling and counting, conduct of elections to other legislative and statutory bodies, natural calamities and seasonal conditions including drinking water situation and agricultural season, major fairs and festivals, education calendar and examination in schools and colleges, onset of any epidemic diseases, operations relating to collection of vital statistics like census or any other enumeration and matters involving public interest and any other administrative exigencies."

(v) after schedule IX of the principal Act, the schedules X, XI shall be added.

**Amend-
ment of
section 3.
Act 25 of
1994.**

4. In the Telangana Municipal Corporations Act, 1994 (hereinafter referred to as the principal Act), in section 3,-

(i) after sub section (3), the following sub section shall be inserted:

"3A. Notwithstanding anything contained in sub-sections (2) and (3), the areas mentioned in Column No.3 of Schedule I of this Act shall stand included and form part of the area governed by the Municipal Corporations shown in the corresponding entry of Column No.4 of the said Schedule:

a) where an elected body of the Gram Panchayat constituted for such area prior to the commencement of the Telangana Panchayat Raj Act 2018 is in existence, on the date of expiry of the term of such elected body.

b) where no elected body of the Gram Panchayat constituted for such area prior to the commencement of the Telangana Panchayat Raj Act 2018 is in existence, on the date of such commencement."

(ii) in section 11 of the principal Act, the existing section shall be renumbered as sub-section (1).

(iii) after so renumbered sub-section (1), the following sub-section shall be inserted.

"(2) The State Election Commission shall issue the notification and schedule for general election and elections for casual vacancies in all Municipal Corporations in concurrence with the State Government, which while giving concurrence has to consider matters pertaining to Law and Order situation, internal security, availability of police, security personnel, home guards, central armed police forces and the logistics of their deployment, availability of staff for election related duties, availability and procurement of election related material and premises for polling and counting, conduct of elections to other legislative and statutory bodies, natural calamities and seasonal conditions including drinking water situation and agricultural season, major fairs and festivals, education calendar and examination in schools and colleges, onset of any epidemic diseases, operations relating to collection of vital statistics like census or any other enumeration and matters involving public interest and any other administrative exigencies."

(iii) in the principal Act, schedule -1 shall be added.

6 TELANGANA GAZETTE EXTRAORDINARY [Part IV-A

SCHEDULE X

S. No	Name of the District	Areas to be constituted	Smaller Urban Area constituted	Total wards
1	2	3	4	5
1	Jagtial	Raikal	Raikal	9
2	Jagtial	Dharmapuri (Harandlapalli, Korandlapalli)	Dharmapuri	9
3	Jogulamba Gadwal	Waddepalle Paipadu	Waddepalle	7
4	Jogulamba Gadwal	Alampur Imampur	Alampur	7
5	Karimnagar	Choppandandi	Choppandandi	9
6	Karimnagar	Kothapally	Kothapally	7
7	Kamareddy	Yellareddy Lingareddy pet Gandimasanipet Devunpally	Yellareddy	9
8	Khammam	Pallipadu Lalapuram Shantinagar of GP Gundrathi Madugu Duddepudi Somavaram (W yra)	W yra	15
9	Mahabubabad	Dornakal	Dornakal	7
10	Mahabubabad	Maripeda	Maripeda	9
11	Mahabubabad	Thorrur	Thorrur	9
12	Mahabubnagar	Makthal Garlapally (RR Centre) Chandrapur	Makthal	11
13	Mahabubnagar	Bhootpur Amistapur	Bhootpur	7
14	Mahabubnagar	Kosgi Pothireddypally Malreddy Pally Sam pally Masaipally	Kosgi	11
15	Mancherial	Nas pur Theegalphad Tallapally Singapur	Nas pur	25
16	Mancherial	Chennur	Chennur	11
17	Mancherial	Kyathanpally Thimmapur	Kyathanpally	15
18	Mancherial	Luxettipet Uthkur Itikyal Modela	Luxettipet	11

19	Medak	Toopran	Toopran	11
		Allapur		
		Brahmanpally		
		Ravelly		
20	Medak	Ram ayam pet	Ram ayam pet	9
21	Medak	Narsapur	Narsapur	9
		Hanmanthapur		
		Malparthy		
22	Medchal Malkajigiri	Jawaharnagar	Jawaharnagar	21
23	Medchal Malkajigiri	Aham edguda	Damma iguda	11
		Damma iguda		
		Kundanpally (Godumakunta GP)		
24	Medchal Malkajigiri	Nagaram	Nagaram	11
		Ram pally		
25	Medchal Malkajigiri	Ism ailkhangu da	Pocharam	11
		Pocharam		
		Yam nam pet		
		Narapally		
26	Medchal Malkajigiri	Ghatkesar	Ghatkesar	11
		Kondapur		
		NFC Nagar		
27	Medchal Malkajigiri	Gundlapocham pally	Gundlapocham pally	7
		Kandlakoya		
		Basiregadi (Gowdavelly GP)		
		Gnanapur (Gowdavelly GP)		
		Arkalguda (Pudur GP)		
28	Medchal Malkajigiri	Pothaipally	Thum kunta	11
		Thum kunta		
		Devaryam jal		
		Upparpally		
29	Medchal Malkajigiri	Nizam pet	Nizam pet	11
30	Medchal Malkajigiri	Bachupally	Bachupally	11
31	Medchal Malkajigiri	Pragathinagar	Pragathinagar	7
32	Medchal Malkajigiri	Doolapally	Kompally	11
		Kompally		
33	Medchal Malkajigiri	Mallam pet	Bowram pet	11
		DP Pally		
		Bowram pet		
		Bahadurpally		
34	Medchal Malkajigiri	Gagillapur	Dundigal	9
		Dundigal		

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35	Nalgonda	Nakrekal (Nagarpanchayat)	Nakrekal	11
36	Nalgonda	Vijayapuri north (Nagarjun sagar)	Vijayapuri North	9
		Nandikonda		
		Sunkishala		
37	Nalgonda	Chityala Shivannagudem	Chityal	7
38	Nalgonda	Haliya (Anumula) Ibrahimpet	Haliya	9
39	Nalgonda	Chandur Angadipeta	Chandur	7
40	Nirmal	Khanapur (including Timmapur and Subhash nagar)	Khanapur	11
41	Nizamabad	Bheemgal	Bheemgal	7
42	Peddapalli	Manthani	Manthani	9
43	Peddapalli	Sulthanabad Poosala Suglampalli	Sulthanabad	9
44	Rangareddy	Shamshabad Kothwalguda Satamrai Ootpally Tondupally Chinnagollapally	Shamshabad	21
45	Rangareddy	Turkayamjal Kammaguda Ragannaguda Brahmanapally Thorrur Munaganur Injapur Koheda Ummarkhan Daira	Turkayamjal	21
46	Rangareddy	Manikonda Puppalaguda Neknampur	Manikonda	9
47	Rangareddy	Narsingi Kokapet Vattinagulapally Khanapur Gandipet Manchirevula	Narsingi	11

48	Rangareddy	Bandlaguda Jagir	Bandlaguda Jagir	15
		Kismathpur		
		Hydershakote		
		Peeram cheruvu		
		Himayathsagar		
49	Rangareddy	Bongloor	Adibatla	9
		Adibatla (Adityanagar)		
		Kongarakalan		
		Mangalpally		
		Patelguda		
		Ram daspally		
50	Rangareddy	Shankarpally	Shankarpally	11
		Fathepur		
		Singapur		
		Ram anthapur		
		Bulkapur		
51	Rangareddy	Thukkuguda	Thukkuguda	9
		Sardarnagar		
		Raviryal		
		Mankhal		
52	Rangareddy	Am angal	Am angal	11
		Vittaipally		
53	Sangareddy	Narayan khed	Narayan khed	9
		Chandkhanpally		
		Mansoorpur		
54	Sangareddy	Bollaram	Bollaram	15
55	Sangareddy	O sm annagar	Tellapur	11
		Tellapur		
		kollur		
		Eduranagulapalli		
		Velim ela		
56	Sangareddy	Ameenpur	Ameenpur	15
57	Siddipet	Cherial	Cherial	9
58	Suryapet	Nereducharla	Nereducharla	7
		Ram apuram		
		Narsaigudem (Netaji nagar) H/o		
		Dirshancharla		
		Ram agiri H/o Chillepally		
59	Suryapet	Thirum alagiri	Thirum alagiri	9
		Malipuram		
		Nandapuram		
		Anantharam		
60	Vikarabad	Parigi	Parigi	9

61	Vikarabad	Kodangal	Kodangal	7
		Patha Kodangal Gundlakunta		
		Kondareddy Pally		
62	Warangal Rural	Wardhannapet	Wardhannapet	7
		Konapuram		
		Jaggupeta		
		DC Thanda		
		Bhavanikunta Thanda		
		Thallakunta Thanda		
		Gubbedi Thanda		
		Dubba Thanda		
		Rukki Thanda		
		Neelagiri swamy Thanda		
Chandru Thanda				
63	Wanaparthi	Kothakota	Kothakota	9
64	Wanaparthi	Pebbair	Pebbair	9
		Chelimilla		
65	Wanaparthi	Atmakur	Atmakur	9
		Somsagar		
		Khanapur		
66	Wanaparthi	Amarchinta	Amarchinta	7
67	Yadadri Bhuvanagiri	Mothkur	Mothkur	9
		Kondagadapa		
		Bujilapuram		
68	Yadadri Bhuvanagiri	Choutuppal	Choutuppal	15
		Lingo jigudem		
		Thalasingaram		
		Lakkaram		
		Thangadapally		
69	Yadadri Bhuvanagiri	Alair	Alair	9
		Bahadurpeta		
70	Yadadri Bhuvanagiri	Pochampally	Pochampally	9
		Revanapally		
		Mukthapur		
71	Yadadri Bhuvanagiri	Yadagirigutta	Yadagirigutta	9
		Pathagutta Datharupally GP (Partly)		
		Peddireddygudem Datharupally GP (Partly)		

72	Siddipet	1.Dubbaka 2.Dharmajipet 3. Lachapet 4.Chervapur 5. Dumpalapally 6. Chellapur 7. Mallaipally	Dubbaka	11
73	Ranga Reddy	1.Jalpally 2.Kothapet, 3.Pahadishareef and 4.Balapur part Sy.No.140 to 253	Jalpally	25
74	Ranga Reddy	Meerpet	Meerpet	25
75	Ranga Reddy	Jillelaguda	Jillelaguda	21
76	Medchal Malkajgiri	1.Boduppal and 2.Chengicherla	Boduppal	21
77	Medchal Malkajgiri	1.Medipally 2.Parvathapur and 3.Peerzadiguda	Peerzadiguda	21
78	Medchal Malkajgiri	1. Medchal & 2. Athvelly	Medchal	15

SCHEDULE - XI

S.No	Name of the District	Areas to be included	Municipality into which areas are included	Ward No. of the Municipality into which areas are merged
(1)	(2)	(3)	(4)	(5)
1	Adilabad	Anukunta	Adilabad	13
		1. Belluri of Arli-B GP		3
		2. Nishan Ghat of Arli-B GP.		3
		Rampur-R		32
		1. NHB Colony of Battisavergaon G.P.		27
		2. Tailors Colony of Battisavergaon G.P.		27
		3. Police Colony of Battisavergaon G.P.		27
		4. Vivekananda Colony of Battisavergaon G.P.		27
		5. Agraja Township of Battisavergaon G.P.		27
		6. Adarsh colony of Battisavergaon GP.		27
		7. Bhagath singh Colony of Battisavergaon GP		27
		1. Dasnapur of Mavala G.P.		19
		2. Durganagar of Mavala G.P.		19
		3. KRK Colony of Mavala G.P.		19
		Remaining part of Handicapped Colony		19
		Attenders Colony		19
		Krishnanagar		19
		Indiramma Colony		19
		2		Jagityal
Govindupalli	10			
Lingampet	27			
TR Nagar	27			
		Dharoor (Part of the area only proposed for merging into Municipality) {41,45,46,53,54,57,58,104,106,107,300,302,303,304,314,315,316,317,318,320,357,358,359,360,363,364,366,375,378,383,386,391,394}		18

	Jagityal	Hasnabad (Only lands in the said Sy.Nos) {971, 972, 973, 979, 980, 981, 982, 986, 993, 995, 996, 997, 998, 1007, 1008, 1063, 1067, 1068, 1086, 1087, 1090, 1093, 1095, 1097, 1098, 1110, 1589, 1590, 1616, 1617, 1618, 1622, 1621, 1620, 1686, 1694, 1695, 1696, 1702, 1703, 1704, 1706}	Jagityal	29
	Jagityal	Thimmapur (Only lands in the said Sy. Nos) {417, 454, 457, 459, 460}	Jagityal	3
3	Jagtial	Yakeenpur	Korutla	24
4	Jagtial	VenkataoPET	Metpalli	20
		Arapet		13
5	Jangaon	Shameerpet (Arvind nagar)	Jangaon	23
		Shameerpet (Vikas Nagar)		21
		Yesvanthpur (Yellamma Temple)		2
		Cheetakodur (Rajiv Nagar)		1
6	Warangal Rural	Rajipet	Parkal	8
		Madharam (Sitharam puram)		10
7	Warangal Rural	Kamlapoor	Narsampet	3
8	Kamareddy	Adloor	Kamareddy	1
		Devanpally		26
		Lingapoor		24
		Patharajampet		24
		Rameshwarpally		6
		Sarampally		24
9	kamareddy	4 th Class Employees Colony	Banswada	6
		Koyagutta Thanda		9
		Vasavi Colony		4
		Hanuman Colony		3
		2BHK Colony		3
10	Mahabubaba d	Jamandlapally	Mahabubaba d	5
		Eedulapusapally		1
		Bethole		17
		Shanigapuram		18
		Anantharam		13
		Rajalipet		15
11	Jogulamba- Gadwal	Jammichedu	Gadwal	8
		Yenkampeta		8

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12	Medak	Cchityala (Pillikotalapally)	Medak	12
		Ausulapally		1
		Aurangabad		1
13	Nirmal	Manjulapur	Nirmal	30
		Venkatapur		27
14	Nizamabad	Srinivasa Nagar	Bodhan	27
		Achanpally		1
15	Nizamabad	Perkit & Kotarmoor	Armoor	23
		Mamidipally		
16	Karimnagar	Dharmaram	Jammikunta	1
		Ramannapally		9
		Kothapally		9
17	Karimnagar	Bornapally	Huzurabad	20
		Kothapally		1
		Ippalnarsingapur		15
		Dhammakapet		15
18	Peddapalli	Rangampalli	Peddapalli	5
		Bandhampalli		1
		Chandapalli		15
		Peddakalvala		7
		Peddabonkur		6
19	Rajanna Sircilla	Chandrapeta	Sircilla	1
		Mustipalli		29
		Ragudu		1
		Peddur		18
		Chinna Bonala		29
		Bonala		20
20	Rajanna Sircilla	Sardapur	Vemulawada	18
		Thippapur		8
		Shatrajpalli		1
		Ayyorupalli		1
		Nampalli		8
		Konaipalli		19
21	Khammam	Hanumankapally & Kasaypally	Sathupalli	19
		Rajivnagar, H/o G.P.Siddaram		06
22	Khammam	Didugupadu (Jilugumadu)	Madhira	20
23	Sangareddy	Pothireddypally	Sangareddy	21
		Chintalpally		29
		Part of Malkapur GP of Kondapur Mandal with S.Y.Nos.210 to 365		24
24	Sangareddy	Allipur	Zaheerabad	4
		Ranjole		5
		Hothi-K		12
		Chinna Hyderabad		12
		Pastapur		4
		Thammadipally		4

25	Sangareddy	Siddapur	Sadasivpet	12
		Yuwapur		12
26	Mahabubnagar	Jadcherla (Kaveram mapet)	Badepally	1
		Bureddipally		3
		Nagasala		18
27	Nagarkurnool	Uyyalawada	Nagarkurnool	19
		Naganool		14
		Yendabetla		7
		Deshitikyal		11
28	Nagarkurnool	Lingotam	Achampet	19
		Palkapalli		18
		Pulijala		2
		Nadimpally		2
		Laxmapur		3
		Gumpalpally		4
		Choutapally		6
		Polishettipally		9
29	Nagarkurnool	Sanjapur H/o Tarnikal GP	Kalwakurthy	17
		Thimmarasipally		10
		Kotra Thanda H/o Kotra GP		4
30	Siddipet	Lingareddypally	Siddipet	1
		Part of Mittapally (Sy.Nos.827 to 832, 1076 to 1104, 1135 to 1161)		9
		Part of Ponnala (Sy.No.17, 18, 19, 21, 35, 2, 66, 156, 157, 160 to 193, 197)		9
		Part of Ensanpally (Sy.No.83 to 95, 102 to 202, 302 to 334 & 393 to 395)		23
		Part of Chinnagundavelly (Sy.No.199 to 207, 285 to 292 & 300, 302, 303)		27
31	Suryapet	Kudakuda	Suryapet	34
		Bibigudem		8
		Durajpally		14
		Pillalam arri		34
		Gandhinagar		34
		Rainigudem		28
		Dhasaigudem		14
		Kusumavarigudem		27

34	Vikarabad	1.Saipur	Tandur	9
		2.Malreddy Pally		1
		3.Kokat (Part-Rajiv Gruhakalpa & Indiramma Housing colony)		8
		4.Antharam (Part NTR colony)		7
		5.Tandur		15
		6.Rasoolpur		13
35	Medchal	Girmapur	Medchal	19
36	Wanaparthy	Srinivaspur (Srinivaspur Head Quarter, Bijinigadda Thanda, Bonamma Thanda, Marrikunta, Bikya Thanda, Jangala Gudiselu, Agraharam)	Wanaparthy	20
		Nagavaram (Nagavaram HQ, Nagavaram Thanda)		24
		Rajanagaram (Rajanagaram HQ, Bapangeri, Vaddegeri)		24
		Gopalpet (Narsingaipally Habitation of GP Thadiparti)		4
37	Yadadri Bhuvanagiri	Rayagiri	Bhongir	2
		Bommaipally		19
		Pagidipally		19

(2) In the GHMC Act, 1955 the following schedule shall be inserted after Schedule-V

SCHEDULE – W

S. No	Areas included into Greater Hyderabad Municipal Corporation	Ward No. into which areas are merged
(1)	(2)	(3)
1	Bandlaguda (Ramchandrapuram Mandal)	113
2	Sy.Nos.203/2/A/1, 204/A/1, 206/A/1, 207, 208/A, 209/A/1, 210, 210/2/1, 211, 212 and 213/A of Manikonda Jagir Village to an extent of 857.11 Acres	105

(3) In the Telangana Municipal Corporation Act, 1994 the following schedule shall be added.

SCHEDULE - I

S.No	Name of the District	Areas to be included	Municipal Corporation into which areas are included	Ward No. of the Corporation into which areas are merged
(1)	(2)	(3)	(4)	(5)
1	Karim nagar	Sadashivapalli	Karim nagar	21
		Chinthakunta (Chinthakunta, Gandhinagar, Harijanawada, Prakashnagar, Rangikunta)		42
		Padmanagar		42
		Malkapoor (Laxmipur, Malkapur, Kurmapally (Adarshnagar))		49
		Rekurthi (Nyataknapally, Rekurthy)		49
		Seethrapur		50
		Arepalli (Arepally, Dubba)		50
		Theegalaguttapalli		4
		Bommakal (Bommakal, Gunturpally)		7
		Vallampahad		4
		Thimmapur (Thimmapur, Jogaiahpally, LMD colony, Mahatmanagar, Gollapally, Cherlapur)		26
		Alugunur		26
		Manakondur (Manakondur, Banjerupally)		21
		2	Khammam	Peddathanda
Polepalli (Rajiv Gruhakalpa)				48
Polepalli (Sai Nagar Colony)				47
Polepalli (Bhadradri Colony)				49
Polepalli (4th Class Colony)				47
Polepalli (PHC Colony)				49
Edulapuram				42
Chinnavenkatagiri				40
Gurralapadu				41
Gudimalla				13

3	Nizamabad	Sarangapoor	Nizamabad	37
		Kalur		39
		Khanapur		40
		Mubaraknagar		1
		Gopanpally		2
		Pangra		6
		Borgaon(P)		6
		Ram Nagar part of Gundaram GP		6
		Borgaon (K)		1
		Manik Bhandar		2
		4	Peddapalli	Kundanapalli
Lingapur				1
Elkalapalli (9th & 10th Wards Only)				44
Venkatraopalli				39

STATEMENT OF OBJECTS AND REASONS

The Gram Panchayats which have acquired urban characteristics and the peri urban areas which have potential and robust urban features were identified by District Collectors in consultation with various stakeholders and recommended either for merger into adjoining ULBs or constitution into new Municipalities.

It is proposed to include (136) villages or part of villages into (41) ULBs which are adjacent to Municipal Corporations (05) and Municipalities (36) and having urban characteristics, after completion of the present term of the elected body of the Grampanchayat under whose Jurisdiction they fall, into the jurisdiction of respective adjoining Municipal Corporation and Municipalities as the case may be to have a continuity of development.

Further, it is proposed to constitute (71) Municipalities by merging (173) villages after completion of the present term of the elected body of the Grampanchayat under whose Jurisdiction they fall, which are having urban characteristics, to ensure improvement in quality of life to the residents of these areas and to ensure planned development in long term.

In addition to the above new (71) Municipalities, (07) existing Municipalities i.e., Jalpally, Jillelaguda, Meerpet, Boduppal, Peerzadiguda, Dubbak and Medchal covered under various court cases are also now included into the present Schedule of Municipalities to avoid legal issues.

To achieve the above objects, Government have decided to amend the Greater Hyderabad Municipal Corporations Act, 1955, the Telangana Municipalities Act, 1965, and the Telangana Municipal Corporation Act, 1994.

The Bill seeks to give effect the above decision.

K.T. RAMA RAO,
Minister for Municipal Administration
and Urban Development.

**MEMORANDUM REGARDING DELEGATED
LEGISLATION**

Clause 1(2) of the Bill authorizes the Government to issue notification in respect of matters specified therein and generally to carry out the purposes of the Bill and such notification issued, which are intended to cover matter mostly of procedural in nature, are to be laid on the Table of the Legislature of the State and will be subject to any modifications made by the State Legislature.

The above provision of the Bill regarding delegated legislation is thus of normal type and is mainly intended to cover matter of procedure.

K.T. RAMA RAO,
Minister for Municipal Administration
and Urban Development.

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Municipal Laws (Amendment) Bill, 2018, after it is passed by both the Houses of the Legislature of the State may be submitted to the Governor for his assent under Article 200 of the Constitution of India.

K.T. RAMA RAO,
Minister for Municipal Administration
and Urban Development.

Dr. V. NARASIMHA CHARYULU,
Secretary to State Legislature.